

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No. 9 – IA/1039(AHM)2024
In
C.P.(IB)/204(AHM)2024

Proceedings under Section 95 IBC

IN THE MATTER OF:

State Bank Of India

.....Applicant

V/s

Tikhbhai Ranabhai Khamal

.....Respondent

Order delivered on: 12/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Dhruvkumar Chauhan, Advocate

For the FC

: Ms. Dharmishta Raval, Advocate

ORDER
(Hybrid Mode)

This is an application filed by the applicant under Section 99 of the Insolvency & Bankruptcy Code, 2016 r/w. Rule 11 of the NCLT Rules, 2016.

We have heard the Learned Counsel for the Applicant and perused the record.

Let notice be issued to the Personal Guarantor as well as Corporate Debtor returnable on next date. The applicant is directed to collect the notice from the registry within three days and serve upon the Personal Guarantor as well as Corporate Debtor along with copy of this order through Registered Ad post / Speed-post, Dasti mode as well as on the registered email ID within seven days from the date of this order. The Personal Guarantor as well as Corporate Debtor are directed to file reply within a week from the date of receipt of notice. Rejoinder, if any, be filed thereafter before the next date.

Proof of Service be filed by way of an affidavit before the next date of hearing.

Re-list on 14.08.2024.

-Sd-
SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-
SHAMMI KHAN
MEMBER (JUDICIAL)